

**SHRI CHIRANJI LAL  
SHARMA:**

Will the Minister of **WORKS AND HOUSING** be pleased to state:

(a) whether 10,000 acres of D.D.A. Land has been grabbed up;

(b) if so, what were the main reasons for the same;

(c) whether any enquiry has been ordered or conducted;

(d) if so, the details of the same; and

(e) action taken against those held responsible?

**THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):** (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

**Government Accommodation**

4106. **SHRI DAYA RAM SHAKYA:** Will the Minister of **WORKS AND HOUSING** be pleased to lay a statement showing:

(a) the total number of Central Government employees who have completed 15 years of service in Category 'A', 20 years in Category 'B', 23 years in Category 'C' and 25 years in Category 'D' but have not yet been allotted Government accommodation;

(b) priority dates likely to be covered in each category;

(c) the total number of Government servants whose priority dates are upto December, 1954 in Type 'A', 1957 in Type 'B', 1956 in Type 'C' and 1955 in Type 'D'; and

(d) the priority date upto which Government will be able to provide Government accommodation to the Government servants mentioned in part (c) above category-wise?

**THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):** (a)

The number of such employees awaiting General Pool in Delhi is as under:

Those with 15 years of service for category 'A'	882
Those with 20 years of service awaiting allotment for type 'B'	1861
Those with 23 years of service awaiting allotment of type 'C'	1791
Those with 25 years of service—awaiting allotment of type D.	None.

(c) The number of employees who are awaiting allotment in the General Pool at Delhi is as under:

Type	Date of priority	Number
A	21-12-64	550
B	31-12-1957	408
C	31-12-1956	1304
D	31-12-1955	None

(b) and (c). As no specific date in this regard has been indicated, it is not possible to furnish the information.

**भूमि की अधिकतम सीमा कानून के अन्तर्गत आवंटित भूमि के लिए केन्द्रीय सहायता**

4107. श्री दलीप सिंह भूरिया : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भूमि की अधिकतम सीमा अधिनियम के अन्तर्गत आवंटित भूमि के विकास के लिये वित्तीय सहायता देने की सरकार की कोई योजना है ;

(ख) यदि हाँ, तो क्या इसे क्षेत्रों के संबंध में कार्यान्वित किया जा रहा है ;

(ग) यदि नहीं, तो उसके क्या कारण हैं; और

(घ) क्या इस योजना को लघु किसान विकास क्षेत्रों सूबाग्रस्त क्षेत्र कार्यक्रम क्षेत्रों में कार्यान्वित करने के लिए कोई कार्रवाई हो गई है ?

**कृषि और ग्रामीण पुनर्निर्माण मंत्री (श्री वीरेन्द्र सिंह राव):** (क) जी हाँ ।

(ख) इस योजना के अन्तर्गत वित्तीय सहायता 1 जनवरी 1975 के पश्चात वितरित किए गए क्षेत्रों के बारे में सभी राज्यों को उपलब्ध हैं । तथापि, इसमें वे क्षेत्र शामिल नहीं हैं, जहाँ लघु

कृषक विकास एजेंसी, सूखाप्रस्त क्षेत्र कार्यक्रम तथा कमाण्ड क्षेत्र विकास आदि जैसी अन्य केन्द्रीय क्षेत्र की योजनाओं के अन्तर्गत प्राबन्धियों की ऐसी केन्द्रीय सहायता सुलभ की जाती है, क्योंकि इन क्षेत्रों के अन्तर्गत प्राबन्धियों से यह प्रत्याशा की जाती है कि वे इन योजनाओं के अधीन लाभ उठाएंगे। आई० टी० डी० पी० क्षेत्रों जहाँ इस योजना के अन्तर्गत प्राबन्धी सहायता के लिए पात्र होंगे, के संबंध में अपवाद रखा गया है।

(ग) व (घ). चूंकि इस योजना के अन्तर्गत उपलब्ध निधियां सीमित हैं, अतः इस योजना के कार्यक्षेत्र का उन क्षेत्रों में विस्तार किया जाना संभव नहीं हो सका है, जहाँ लघु कृषक विकास एजेंसी, सूखाप्रस्त क्षेत्र कार्यक्रम तथा कमाण्ड क्षेत्र विकास जैसी अन्य केन्द्रीय क्षेत्र की योजनाओं को कार्यान्वित किया जा रहा है। इसके अलावा, समन्वित ग्राम विकास कार्यक्रम के अन्तर्गत अभी परिकल्पित नवीकृत प्रयासों के साथ यह आशा की जाती है कि उन क्षेत्रों जो इस योजना के कार्यक्षेत्र से बाहर हैं में इस कार्यक्रम के अन्तर्गत फालतू भूमि के प्राबन्धियों की आवश्यक सहायता सुलभ की जा सकेगी। योजना के कार्यक्षेत्र का अन्य क्षेत्रों में विस्तार करने से इस योजना के अन्तर्गत निधियां बहुत कम प्राप्त हो सकेंगी।

#### **Functioning of Regional Committees and Achievement Audit Committees under ICAR**

4108. SHRI A. T. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether many high-level bodies constituted for guiding agricultural research and education have been dormant for the past one year or so and that the Eight Regional Committees set up in 1975 have not met at all and that the Achievement Audit Committees are not functioning;

(b) whether the recommendations made in 1978 by the Review Committee on Agricultural Universities headed by Dr. M. S. Randhawa have not been implemented as yet;

(c) whether as a result of dereliction of the aforesaid duties by the Indian Council of Agricultural Research, several scientists working in the I.C.A.R. started leaving the institution causing thereby an erosion of scientific knowledge and experience in the institution; and

(d) if so, the action Government propose to take in the matter?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) No, Sir. None of the high-level bodies constituted for guiding agricultural research and education had been dormant for the past one year or so.

The eight Regional Committees set up in 1975 have met 25 times till June, 1980. Ten Achievement Audit Committees are functioning. Three more Achievement Audit Committees have been constituted.

(b) Immediately on receipt of the report of the Review Committee of Agricultural Universities headed by Dr. M. S. Randhawa, it was forwarded to the Universities by the ICAR and by Minister (Agriculture and Irrigation) to all Chief Ministers. Recommendations of a financial nature which exclusively concerned ICAR were incorporated in the Sixth Plan proposals. Other recommendations have been regularly reviewed in the Vice Chancellors' meetings held twice a year and also in the regional committee meetings. Some of the recommendations which would require approval of the State Governments and involve amendment of Acts and Statutes have been communicated to the respective State Governments.

(c) and (d). No, Sir. In the light of the new personnel policy enunciated below, there is no reason for scientists working in ICAR to leave the organisation causing any erosion of scientific knowledge and experience in the institution.

I.C.A.R. has developed a new personnel system and the Agricultural Research Service was started from 1-10-1975. Three of the most significant features of the new personnel policies are:—

(i) No scientist needs to move hereafter from his/her field of specialisation just for the sake of an